

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.1340/96

dt.20-11-96

Between

M.K. Joseph : Applicant

and

1. Senior Divnl. Personnel Officer
SC Rly., Guntakal Division
Guntakal, Anantapur Dist.

2. Sr. Divnl. Optg. Manager
SC Rly., Guntakal Divn.
Guntakal, Anantapur Dist.

3. Chief Yard Master, Raichur Ther
Power Station, Raichur District
Karnataka, SCRly., Guntakal Divn.

: Respondents

Counsel for the applicant : M.C. Jacob
Advocate

Counsel for the respondents : J.R. Gopal Rao
SC for Railways

CORAM

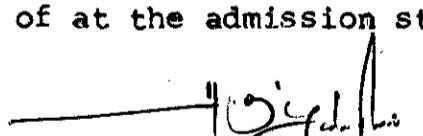
HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

Judgement

Oral Order (per Hon. Mr. H. Rajendra Prasad, Member(A))

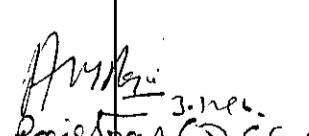
Heard Sri M.C. Jacob for the applicant and Sri Krishna Mohan for Sri J.R. Gopal Rao for the respondents.

1. This is a case where an unauthorised person was asked to perform extra duties which do not normally fall in the sphere of his normal charge of duties. Considerable correspondence seems to have been exchanged between the Chief Yard Master and official superiors in this case.
2. The applicant has sent up a representation to the Senior Divisional Operating Manager, South Central Railway, Guntakal Division, vide Annexure-6. According to Sri Jacob, the representation has not yet been disposed of.
3. It is stated adequate to direct Respondent-2, Senior Divisional Operating Manager, Guntakal Division, to take a decision and dispose of the said representation as per rules and law. This may be done within 60 days of the receipt of a copy of this order.
4. The OA is thus disposed of at the admission stage.


(H. Rajendra Prasad)
Member (Admn.)

sk

Dated : November 20, 96
Dictated in Open Court


Deputy Registrar (DCC)

C.A.1340/96.

To

1. The Senior Divisional Personnel Officer,
SC Rly, Guntakal Division, Guntakal,
Anantapur Dist.
2. The Senior Divisional Operating Manager, ^{also Safety},
SC Rly, Guntakal Division,
Guntakal, Anantapur Dist.
3. The Chief Yard Master, Adichur Thermal
Power Station, Adichur Dist.
Karnataka, SC Rly, Guntakal Division.
4. One copy to Mr. M. Jacob, Advocate, SAI.Hyd.
5. One copy to Mr. K. C. Rao, SC for Rlys, SAI.Hyd.
6. One copy to Library, SAI.Hyd.
7. One spare copy.
8. One copy to Harka Bajrangi Phensed (n) (A).
pvm.

(24)

9/11/1996

I COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 20-11-1996

ORDER / JUDGMENT

M.A/R.A./C.A. No.

in

O.A.No. 1340/96

T.A.No.

(w.p.)

Admitted and Interim Directions

Issued

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

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No Space Copy

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| केन्द्रीय प्रशासनिक अधिकारण Central Administrative Tribunal DEPT/DESPATCH |
| 16 DEC 1996 |
| प्रशासनिक वारपाली |